

(d) One due to non-availability of a channel.

नगरों में समीत कर समाप्त किया जाना

1999. श्री ज्ञानेश्वर प्रसाद चावब : क्या निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार का विचार नगरों में सम्पत्ति कर समाप्त करने का है, और

(ख) यदि हाँ, तो उसका ब्यौरा क्या है और इस आशय का निर्णय कब तक किया जाएगा?

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री श्री सिकन्दर बख्त : (क) जी, नहीं। स्थानीय निकायों द्वारा लगाया गया सम्पत्ति कर राज्य का विषय है और इसे समाप्त करने के बारे में, यदि कोई विचार हाँ तो, राज्य सरकारों को विचार करना है।

(ख) प्रश्न ही नहीं उठता।

Pungent Mystery Gas

2000. SHRI G. M. BANATWALLA:
SHRI MUKHTIAR SINGH
MALIK:
SHRI SHANKAR SINHJI
VAGHELA:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether a pungent mystery gas created panic in the North Delhi during the third week of January, 1979;

(b) if so, the causes of this gas;

(c) whether any enquiry has been conducted; and

(d) if so, the details thereof?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) to (d). Some apprehension was caused in the areas in the neighbourhood of New Police Lines, Kingsway Camp, on the 20th January,

1979 following a routine tear smoke exercise when the tear smoke, instead of going upward, remained at low level that evening due to cloudy weather and its effects were felt by the residents of the neighbourhood.

12 hrs.

STATEMENT BY LEADER OF OPPOSITION RE REPORTED STRIKE BY TAXI AND SCOOTER DRIVERS IN DELHI

(Interruptions)

MR. SPEAKER: Order, order. Please resume your seats, all of you. I am on my legs now. Some important questions have been raised. Shri Vayalar Ravi had given me notice under Rule 222 saying that there has been leakage of the budget. Shri Vasant Sathe informs me that he has also given the notice, I have not yet got the notice: anyway when I get it I will call for the comments of the Minister because that is the normal practice, that is adopted. I will go into the matter. Mr. Bosu has given me notice of an adjournment motion saying that taxis are not available and Members are not able to come.

SHRI JYOTIRMOY BOSU (Diamond Harbour): I did not say that, I said. . .

MR. SPEAKER: Please, now. I am not allowing the adjournment motion; I am allowing a call attention tomorrow.

(Interruptions)**

MR. SPEAKER: Don't record.

In fact the Leader of the Opposition came to me and wanted permission to make a statement. I have permitted him to make a statement on the question of non-availability of taxis.

(Interruptions)**

MR. SPEAKER: No, No. I am on my legs. So far as atrocities on Hari-

jans in Andhra Pradesh is concerned, I wanted to select the notice. The Minister sent me a letter saying that he has been trying to get Andhra Pradesh government and that he had not been able to get information; he will get in touch with them in the course of today or probably tomorrow morning and immediately thereafter we can consider it. . .

(Interruptions)

MR. SPEAKER: Don't record.

(Interruptions)**

Dr. Subramaniam Swamy and Shri Harikesh Bahadur then left the House

SHRI JYOTIRMOY BOSU: On a point of order, Sir.

MR. SPEAKER: There is no point of order. It is disorder. Which rule has been breached?

SHRI JYOTIRMOY BOSU: You have just now stated that my adjournment motion is for the inconvenience caused to Members. It is not that all.

MR. SPEAKER: No; it is to the public.

SHRI JYOTIRMOY BOSU: I have said that the Delhi Administration have provoked the taxi strike by saying "no fare rise" and if any driver charges more fare, he will be penalised. (Interruptions).

MR. SPEAKER: That is not a point of order. Mr. Stephen,

SHRI C. M. STEPHEN (Idukki): I am raising a matter which is of very great concern and to bring to the notice of the House the alarming situation that has arisen in Delhi and according to my information in the different cities throughout the country as a result of the strike by the taxi drivers and scooter drivers. . .

(Interruptions)

SHRI JYOTIRMOY BOSU: On a point of order, Sir.

MR. SPEAKER: I have permitted him to make a statement. I have already mentioned that. This matter has been told to the House earlier.

(Interruptions).

SHRI JYOTIRMOY BOSU: Kindly answer my question?

MR. SPEAKER: How can I answer your question?

SHRI JYOTIRMOY BOSU: I have given an adjournment motion and you have disallowed it.

(Interruptions)

MR. SPEAKER: Order, order. This question has been raised earlier and I have told the House that till we have got the reports from various countries of the Commonwealth and other countries so far as the position of the Leader of the Opposition is concerned,—we are analysing it and I have told the House that after analysing it I will place it before the leaders and we will come to certain conventions—until then I am allowing the Leader of the Opposition, whenever he makes a request to make a statement, which must be very brief, to make a statement.

(Interruptions).

MR. SPEAKER: I do not know whether you should raise this matter on every occasion. I have already told the House earlier. . .

SHRI JYOTIRMOY BOSU: Under what rule are you allowing him?

MR. SPEAKER: Under a convention. Don't record.

SHRI JYOTIRMOY BOSU:**

श्रीमती मृणाल गारे (बम्बई उत्तर) : अध्यक्ष महोदय, मेरा प्वाइंट आफ आर्डर है। कई माननीय सदस्यों ने आपको इस विषय पर नोटिस दे दी है, एडजर्नमेंट मोशन दे दी है।

[सीमित मृणाल गारे]

आप कहते हैं कि कल इसपर कॉलिंग अटेंशन एलाऊ करंगे। ऐसी स्थिति में लीडर आफ दि अपोजीशन का आज इस विषय पर स्टेटमेंट देने का कोई अधिकार नहीं है। (व्यवधान) वैसे तो लीडर आफ दि अपोजीशन को स्टेटमेंट देने का अधिकार है लेकिन जब माननीय सदस्यों ने स्पेशल नोटिस दी है इस इश्यू पर तब बिन्होंने नोटिस दी है उनको माँका मिलाना चाहिए, लीडर आफ दि अपोजीशन को नहीं। अगर किसी दूसरे सजेक्ट पर स्टेटमेंट देना हो तो जरूर आपको हक है, आप लीडर आफ दि अपोजीशन का एलाऊ कर सकते हैं लेकिन जब दूसरे मंडर्स ने इस विषय पर नोटिस दी रखी है तब उनको अलग रखकर आप लीडर आफ दि अपोजीशन को माँका नहीं दे सकते हैं। या तो आज ही कॉलिंग अटेंशन आप को लेना चाहिए या फिर उनको स्टेटमेंट देने की अनुमति नहीं देनी चाहिए। यह मंत्रा प्वाइंट आफ आर्डर है जिसपर आप रूलींग दें।

MR. SPEAKER: Mrs. Goray has has raised two points. One is: what is his right to make a statement? This question has come before the House earlier, and earlier itself I have announced that we are in the process of developing conventions.

SHRI JYOTIRMOY BOSU: rose—

MR. SPEAKER: Don't record anything.

SHRI JYOTIRMOY BOSU: **

(Interruptions)**

MR. SPEAKING: Secondly, Mrs. Goray raised a very important question saying when a Calling Attention notice has been given when an Adjournment Motion has been given, why I allowed a statement to be made. I have already selected a Calling Attention notice. I allowed the statement to be made because I thought it was an extremely important matter where the Government must. . . (Interruptions) Don't record.

SHRI JYOTIRMOY BOSU: **

(Interruptions)**

MR. SPEAKER: If the members so desire, I can have the Calling Attention notice this evening itself. I have already selected a Calling Attention notice. I will allow it.

SHRI C. M. STEPHEN: Sir, this is a matter which concerns all of us. There is no party question involved in it. (Interruptions) Sir, the point is this. . .

(Interruptions)**

MR. SPEAKER: Do not record anything.

(Interruptions)**

MR. SPEAKER: I have already said that this is not a matter for Adjournment Motion and that I am allowing a Call-Attention. Mr. Bosu, even before getting your Adjournment Motion, I had allowed him.

(Interruptions)**

MR. SPEAKER: Please do not record.

(Interruptions)**

MR. SPEAKER: Order, order. Mr. Bosu, even before your Adjournment Motion came before me, Mr. Stephen had come to me and he wanted to say that there was a great deal of difficulty so far as petrol was concerned. I had not received even a single Call-Attention till then so far as that matter was concerned. (Interruptions)

MR. SPEAKER: Why don't you hear me?

SHRI JYOTIRMOY BOSU: At what time? . . . (Interruptions)

MR. SPEAKER: Mr. Bosu, please. . . If you want to shout, it is upto you.

Even yesterday night, Mr. Yadendra Dutt sent me a letter saying that they were not able to come to the Parliament House as no taxis were available and if I could make some arrangement for that. So I immediately thought that

I should give an opportunity to the House, but there was no regular motion then. . .(Interruption) Then, the Leader of the Opposition came to me and said. . .

SHRI JYOTIRMOY BOSU: At what time?

MR. SPEAKER: I have not noted the time. Order, order. I am on my legs.

(Interruptions)**

MR. SPEAKER: No, no. I am on my legs. Nothing else is being recorded.

It was before any motion came to me. He said, 'I want to make a statement'. I said, 'All right, you can make a statement but kindly be brief'. That is all that has taken place. Having given him the permission, I am not prepared to withdraw it because a calling attention I am allowing.

(Interruptions).

MR. SPEAKER: If your idea is to obstruct the proceedings, you go on. But I am not going to withdraw my orders. That I may definitely tell you.

(Interruptions).

MR. SPEAKER: I am not going to withdraw my orders. Mr. Stephen.

SHRI JYOTIRMOY BOSU: At what time did you get it?

MR. SPEAKER: I am not answering that.

SHRI C. M. STEPHEN: Is he going to cross-examine you, Sir? (Interruptions)

Sir, I plead with the hon. Members. . . (Interruptions) After all, apart from being the Leader of the Opposition, I am the Leader of the Party. Sir, it is open to any hon. Member to seek from the hon. Speaker, permission to make a

statement. . . (Interruptions) Forget I am the Leader of the Opposition. Sir. Mr. Malhotra sought the permission and he was given the permission and the House heard him. Why don't you extend that to me and why should they deny it to me? You have heard him patiently. . . (Interruptions)

MR. SPEAKER: As he says, the other day Mr. Malhotra asked for permission and I gave him because it was a very important matter.

SHRI JYOTIRMOY BOSU: At what time did you get the adjournment motion?

SHRI VAYALAR RAVI (Chirayinkil): On a point of order, Sir. For the first time this issue has come up—this new post of Leader of Opposition to which you also made a reference. But the status of the Leader of the Opposition is yet to be defined. Unfortunately, it has been delayed very much. But this Parliament has a convention. There is sitting there the Ruling Party and on this side is the Opposition and in the middle the support of the ruling Party is sitting. Whenever a matter of public importance comes up, the Ruling Party members share the responsibility for the actions of the government and its Ministers. The whole situation in the country has arisen due to the actions of the Government on the Budget. Because of the Budget a situation has arisen but the ruling Party members themselves enter into the House and start shouting? Against whom—I am asking. . .

MR. SPEAKER: This is not a point of order.

SHRI VAYALAR RAVI: That is the right of the Opposition. Now to come to the point of order, are you considering the Leader of the Opposition as a Member with a special status? That is the point. . . (Interruptions)

SHRI C. M. STEPHEN: I ask only for the right of a Member. Even that is denied. Hon. Speaker has allowed me and I was in the middle of my statement. I am not going to resume my seat unless I complete the statement....

(Interruptions)

MR. SPEAKER: I understand all this hullabaloo. Whenever any very important matters are brought to my notice, I have always allowed them to be raised. I have allowed other members also.... *(Interruptions)* Mr. Jyotirmoy Bosu makes a statement even without my permission. That is a different matter. That is his privilege. That is a different thing. Mr. Malhotra a few days ago sent me a note about a matter saying that it was very urgent and I allowed him.... *(Interruptions)*

SHRI JYOTIRMOY BOSU: That is not an adjournment motion. . . *(Interruptions)*

Sir, I rise on a point of order. . . *(Interruptions)*.

SHRI MALLIKARJUN (Medak): When the matter was pending you had given permission to Shri V. K. Malhotra on the 2nd March.

MR. SPEAKER: I had given the permission. But, here it is only a point of disorder.

SHRI JYOTIRMOY BOSU: Sir, I rise on a point of order. *(Interruptions)*.

SHRI KRISHNA CHANDRA HALDER (Durgapur): Sir, I rise on a point of order. *(Interruptions)*.

SHRI M. KALYANASUNDARAM (Tiruchirapalli): Sir, you are allowing the Leader of the Opposition in view of the importance of the issue to make a statement. Why not allow all the other Members who have given notice on the calling attention notice? *(Interruptions)*.

SEVERAL HON. MEMBERS: Now itself.

MR. SPEAKER: Not now. It can only be taken up at the end of the day.

SHRI JYOTIRMOY BOSU: Sir, I rise on a point of order.

SHRI KRISHNA CHANDRA HALDER: I want to know how you allow him to make a statement in the House?

MR. SPEAKER: He has taken my permission.

SHRI JYOTIRMOY BOSU: No, no. *(Interruptions)*

SHRI KRISHNA CHANDRA HALDER: Whether it has come to the Table or not we do not know. Has he given a notice in writing to you?

(Interruptions)

MR. SPEAKER: He took my permission just before your adjournment notice came to me.

SHRI JYOTIRMOY BOSU: No, no. I have given my notice by 10 O'clock . . . *(Interruptions)*

SHRI VASANT SATHE (Akola): Under Rule 389:

"All matters not specifically provided for in these rules and all questions relating to the detailed working of these rules shall be regulated in such manner as the Speaker may, from time to time, direct."

MR. SPEAKER: Everybody knows about this.

SHRI VASANT SATHE: It is the privilege of the Leader of the Opposition.

SHRI C. M. STEPHEN: Do you want to delay this matter? I have been permitted and I have taken the floor. I am not going to yield until I complete my statement. I have taken the permission of the Speaker. Has not the Speaker got the right to

permit anybody to make a statement even at his discretion which he thinks is in the interest of the House? He has given me the permission. I am therefore making the statement. I will not resume my seat unless I complete my statement. You cannot obstruct me. This is an obstruction of the functioning of the House.

SHRI JYOTIRMOY BOSU: I rise on a point of order . . . (*Interruptions*)

SHRI C. M. STEPHEN: Sir, the point is that it is generally felt that there is an alarming situation. The alarming situation is . . . (*Interruptions*)

SHRI JYOTIRMOY BOSU: He is misleading the House.

SHRI C. M. STEPHEN: The persons coming to the House by train or by air are not able to get to their respective houses. There is a thin attendance to-day during the Question Hour. The reason was that in most cases, the taxis and scooters are not available. How did it happen?

SHRI JYOTIRMOY BOSU: Sir, I rise on a point order. (*Interruptions*)

SHRI C. M. STEPHEN: How does it happen? It is understood that petrol price has gone up by about 20 per cent. It is natural that the taxi people demanded an increase in the rate. The authorities told them to wait. We are going to take any time our decision. Until then don't raise the rate. This is the statement that has come. Therefore, it is conceded by the authorities that there is

a case for increase in the rate. But, they are prepared to pass it on immediately and the taxi people are not prepared to take the losses. The result is that the commuters are affected and inconvenience is created not only in Delhi but in different States. There is a conflict between two wings of the Government—one wing imposing a tax and the other wing unwilling to pass on the incidence of the tax to the consumers—both are understandable. This must be resolved immediately. That is what I am asking—either permitting the increase or taking away the hike in the price of petrol—and commuters should not be made to pay and be inconvenienced, as a result of this conflict; it is absolutely irresponsible. Three days have gone by or four days have gone by for the authorities in Delhi to refrain from coming to a conclusion about this matter. Immediately a decision must be arrived at and the people must be spared of the terrific inconvenience they are going through. This is the plea I am making.

12.36 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER FERTILISER
(CONTROL) ORDER

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): I beg to lay on the Table a copy of Notification No. G.S.R. 57(E) (Hindi and English versions) published in Gazette of India dated the 2nd February, 1979 regarding the maximum price of